

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 4/(MAH)/2017
CA No.

CORAM:

Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.02.2017

NAME OF THE PARTIES: M/s. Everstone Capital Advisors Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 66 of the Companies Act 1956

S. No.	NAME	DESIGNATION	SIGNATURE
1.	ARJUN GUPTA	ASSOCIATE NISHITH DESAI	<i>Arjun Gupta</i>

ORDER

CP No. 04/66/NCLT/MAH/MUM/2017

The Petition not being in conformity with Sections of Law and Rules mentioned therein, the Registry is again directed to scrutinize this Application.

The Petitioner is hereby directed to verify from the Registry as to whether the compliance as required under Section 66(2) of Companies Act is done in this Application. ✓

Therefore, the Registry is directed to scrutinize the case, thereafter the petitioner is at liberty to mention the matter.

Sd/-

B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL).

Sd/-

V. NALLASENAPATHY
MEMBER (TECHNICAL).

Dated : 03.02.2017.